

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 61/1374/2021

This the 10th day of September, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Anita Devi, Age 36 years, W/o Late Sh.Sanjeev Kumar, R/o Ward No.11, Police Line Gali, Udhampur-182101.

.....Applicant
(Advocate:- Ms.Manpreet Kour)

Versus

1. Union Territory of J & K through its Commissioner/Secretary, Jal Shakti (Public Health Engineering) Department, Government of Union Territory of J&K, Civil Secretariat, Jammu. Pin Code-180001.
2. Chief Engineer, Jal Shakti (Public Health Engineering) Department, Jammu-180001.
3. Superintending Engineer, Jal Shakti (Public Health Engineering) Mechanical, Rural Circle, Jammu-180001.
4. Executive Engineer, Jal Shakti (Public Health Engineering) Mechanical, Division, Udhampur-182101.

.....Respondents.
(Advocate: Mr.Sudesh Magotra, DAG)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

The applicant, who is wife of deceased employee, has filed the instant O.A. seeking a direction to the respondents to consider her case for appointment on compassionate grounds under the provisions of SRO 43 of 1994.



2. Ms. Manpreet Kour, learned counsel for the applicant submits that the case of the applicant for appointment on compassionate grounds is pending before Respondent No.3 and the applicant would be satisfied, if a direction is issued to Respondent No.3 to take a decision on the same by passing a reasoned and speaking order within a limited time frame.
2. We have heard Ms. Manpreet Kour, learned counsel for the applicant and Mr. Sudesh Magotra, learned Dy. A.G. for the respondents and perused the records.
3. Looking to the limited prayer made by the learned counsel for the applicant, we dispose of the O.A. with direction to Respondent No.3, i.e., the Superintending Engineer, Jal Shakti (Public Health Engineering) Mechanical, Jammu to take a decision which is pending for consideration by passing a reasoned and speaking order and communicate the decision so taken to the applicant within a period of four weeks from the date of receipt of a certified copy of this order.
4. It is made clear that we have not entered into the merits of the case.
5. No order as to costs.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

/kdr/